

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 300 OF 2018 &
IA NOS. 1247, 1248, 1251, 1326, 1320, 1508, 1559 & 1891 of 2018 &
IA No. 90 of 2019**

Dated: 12th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**M/s Jay Madhok Energy Private Limited ...Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : -

Counsel for the Respondent(s) : Mr. Prashant Bezboruah for R-1

Mr. Piyush Joshi
Ms. Sumiti Yadava
Mr. Prakhar Kaintura for R-2

ORDER

Respondent No. 2 places on record interim directions issued by the High Court of Punjab and Haryana in CWP Nos.11783 of 2019.

The opinion expressed by the above High Court, according to 2nd Respondent, has impact on the merits of the appeal so far as locus standi of the Appellant is concerned. Therefore, he seeks time to place on record in details all the facts along with supporting documents by filing an application. The same is permitted.

List the matter for hearing on **19.07.2019.**

**(B.N. Talukdar)
Technical Member (P&NG)**
Bn/kt

**(Justice Manjula Chellur)
Chairperson**